



2026:AHC:11515

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 61 of 2026

Birjhani Devi

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Varun Kumar Chaubey
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The writ petition is filed with the following prayer:-

"I. issue a writ, order or direction in the nature of mandamus respondent no. 2 and 3 to comply/execute the Order dated 10.04.2018 passed by Assistant Collector/Tehsildar, Tamkuhiraj, District Kushinagar in Case No. 01153/2018 (Gaon Sabha Versus Jagan) under section 67 of U.P.R.C., 2006 as expeditiously as possible within stipulated period."

2. After some argument, a prayer has been made by learned counsel for the petitioner to dismiss the writ petition with liberty to file afresh.

3. The writ petition is dismissed with liberty as prayed.

(Prakash Padia,J.)

January 16, 2026

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